

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2448

ANSWERED ON:12.03.2013

ATROCITIES AGAINST SCS STS

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Das Shri Khagen; Dharmshi Shri Babar Gajanan; Gowda Shri D.B. Chandre; Jeyadural Shri S. R.; Karunakaran Shri P.; Lagadapati Shri Rajagopal; Mcleod Smt. Ingrid; Rana Shri Jagdish Singh; Singh Shri Bhupendra ; Vijayan Shri A.K.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the conviction rate of cases registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is very low in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has conducted any study in this regard; and
- (d) if so, the details and the outcome along with the other corrective steps taken by the Government to improve the conviction rate?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB) data on cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted & persons convicted under SCs/STs (Prevention of Atrocities) act 1989 against SCs and STs during 2009 2011 are given in Annexure I & II respectively.

(c) & (d): Ministry of Home Affairs did not conduct any study in this regard.

Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs. The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations;

sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well- structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of the SCs/STs PoA Act 1989 on 17th April, 2011 at New Delhi. The meeting was attended by Chief Ministers and Administrators of some States / UTs, Home Ministers and Minister in charge of Social Justice of many States / UTs and other representatives wherein the issues regarding effective implementation of the said Act was discussed.